NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

7. C.P. (IB)-587 (MB)/2017

CORAM : PRESENT : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)

SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **16.07.2018**

NAME OF THE PARTIES: Rama Subramanjan

V/s.

Sixth Dimension Projects Solutions Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE 2016

Order

The Petitioner party in person present. Counsel for the Corporate Debtor is also present. It seems that the Petition was served on the Corporate Debtor in the month of April, 2018. Subsequently, the case was listed on 26.06.2018. Today the learned Counsel representing the Corporate Debtor requests one week's time to file the reply since his client is in Gujarat right now and he says that the reply is drafted and ready for filing but his client has to sign the same. The Party in person submits that the Corporate Debtor is trying to alienate the property, situated near C.B.D. Belapur Railway Station. In this scenario, Counsel for the Respondent is given one day's time to file the reply.

List this matter on 18.07.2018 for filing reply, failing to which the matter will be heard on merits.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

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